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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 41 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018**

Name of the Company: Satish Kumar Gupta, RP.
V/s.
Union of India & Ors.

Section of the Companies Act: Section 60 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Aspi Kapadia	Advocates	Applicant	Jms
	Sahil Shah			
2.	Parth Shah			
	Anush Mathkar			

ORDER

Learned Advocate Mr. Aspi Kapadia with Learned Advocate Mr. Sahil Shah with Learned Advocate Mr. Parth Shah with Learned Advocate Mr. Anush Mathkar present for Applicant. None present for Respondents no. 1 to 4 in IA 41/2018.

Proof of dispatch of notice on Respondents no. 1 to 4 filed.

Applicant to file proof of service of notice on Respondents no. 1 to 4.

Respondents shall file their reply within five days from the date of receipt of notice serving a copy in advance to other side.

List the matter on 16.02.2018 for hearing.

Manora
**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of February, 2018.

B. Raveendra Babu
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**